

(c) The entire target for a State is to be met by public sector banks and Regional Rural Banks are not given any target under Self-employment Scheme.

**Negligence in Charging Sales-Tax on Supply of Imported Liquor**

4973. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether it is a fact that due to the negligence of a former Manager, Duty Free Shop, Madras in not charging the sales-tax on the supply of imported liquor to private hoteliers in 1979-80, a penalty of about Rs. 9 lakhs has been levied on the India Tourism Development Corporation by the Sales-tax Authorities ;

(b) if so, the details of the case and whether any responsibility has been fixed and action taken against the erring officials ;

(c) if not, the reasons and justification thereof ; and

(d) the latest position in regard to the payment of penalty by India Tourism Development Corporation ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) to (d) Sales tax amounting to Rs. 5.08 lakhs was charged by the Sales Tax Authorities from ITDC on customs duty paid by the hoteliers on liquor purchased from ITDC's bonded warehouse at Madras for the year 1981-82. ITDC has disputed this assessment and filed an appeal to the Sales Tax Appellate Tribunal, Madras against the above order. The matter is sub-judice.

**Demurrage Charges on Goods Purchased from Foreign Countries by ITDC**

4974. SHRI RAMASHRAY PRASAD SINGH : Will the Ministry of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether the goods purchased in large quantities from foreign countries for India Tourism Development Corporation's duty free shops are not got cleared within the stipulated time with the result the Corporation has to pay very heavy demurrages ;

(b) if so, the details in this regard ;

(c) the total amount paid orderwise/consignment-wise as demurrage charges by ITDC during the last three years and upto September, 1985 ;

(d) whether any responsibility to this effect has been fixed on any individual ; and

(e) the steps, if any, taken by the management for reducing the demurrage charges in future ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) to (e) No, Sir. While goods purchased from foreign countries are in general, cleared by ITDC within the stipulated time, marginal delays occur occasionally due to late receipt of documents/intimation, strike at the Port, receipt of consignments on different dates/flights under one invoice, etc. Demurrage charges are recovered from the clearing agents, if the loss occurs due to his negligence. ITDC has posted special staff at Madras and Bombay to ensure timely clearance of the goods

**Autonomous Authority for Export oriented Zones**

4975. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of COMMERCE be pleased to state :

(a) whether his Ministry has Sought opinion of the State Governments on a draft bill providing for autonomous authority to export-oriented zones like Kandla and other places ;

(b) if so the major aspects of the proposed Bill ; and

(c) when the Bill is likely to be introduced in the Parliament ?

**THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) :** (a) to (c) Opinion of the State Governments has not been sought on the proposed draft Bill. The provisions of the draft Bill have not been finalised.

**Melting and Circulation of Fake coins in Delhi**

4976. **SHRI PRATAPRAO B. BHOSALE :** Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to minting and circulation of fake coins in Delhi as reported in the 'Hindustan Times' of 13 September, 1985 ; and

(b) if so, whether the culprits have been apprehended ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) Yes, Sir.

(b) No Sir. The matter was referred to the Central Bureau of Investigation. It is still under enquiry.

**Tax Arrears Regarding Mysore and Bangalore Palaces**

4977. **SHRI S. M. BHATTAM :** Will the Minister of FINANCE be pleased to state ;

(a) whether it is a fact that Income Tax Department recently attached provisionally the Mysore Palace and Bangalore Palace ;

(b) whether it is also a fact that the State Government took the same on lease and rented out the same to Government Departments ;

(c) whether the said attachment is in respect of tax arrears ; and

(d) if so, the details of tax arrears and how it is proposed to be collected ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) Yes, Sir.

(b) No, Sir. However, in respect of Mysore Palace, a Palace Advisory Committee was formed in 1976 at the instance of legal heirs of the late Maharaja for the upkeep and maintenance of the Palace. The Committee is chaired by Chief Secretary to the Karnataka Government. The Committee has let out certain portions of the building belonging to the Palace.

(c) Yes, Sir.

(d) The total tax arrears amount to Rs. 13.61 crores (approx.) which include Rs. 9.32 crores relating to Income-tax and Wealth-tax and interest of Rs. 4.29 crores charged by the Tax Recovery Officer upto 31.3.1985. Of this, an amount of Rs. 6.76 crores is covered by proceedings pending before the Settlement Commission.

An order u/s 226 (3) of the Income-tax Act was issued to the tenants of Bangalore Palace to whom property is let out. But all of them have denied any liability to pay to Maharaja of Mysore. The rent is collected by M/s Chamundi Hotels (P) Ltd., Bangalore who has taken possession of Bangalore Palace under a sale agreement.

As regards Mysore Palace an order u/s 226 (3) was issued to the Secretary and the Chairman of Palace Advisory Committee. The Committee have sought extension of time for responding to this notice. At the same time Shri Srikantadatta Narasimharaja Wadiyar, son of the late Maharaja, has approached the Central Board of Direct Taxes for appointing a receiver.